

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:291  
ANSWERED ON:10.12.2002  
UNUTILIZED FUNDS FOR RURAL DEVELOPMENT SCHEMES  
VILAS BABURAO MUTTEMWAR

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government propose to take back the unutilized funds sanctioned to the State Governments for rural development;
- (b) if so, the details thereof;
- (c) whether these funds were to be utilized by the State Governments for the specific projects for rural development;
- (d) if so, whether any time frame was prescribed for the utilization of these funds;
- (e) if so, the manner in which the Government propose to take back the funds especially when the work under such projects is going on; and
- (f) the reasons for not permitting the State Governments to utilise the said amount in some other developmental works ?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR)

(a) to (f) Ministry of Rural Development sanctions funds under various Schemes and specific projects. In case of funds sanctioned under various Schemes, the unutilized funds are carried over as Opening Balance and subsequent releases are regulated by the Opening Balance. In the case of specific projects, if they are abandoned or savings exist, they are required to be refunded.